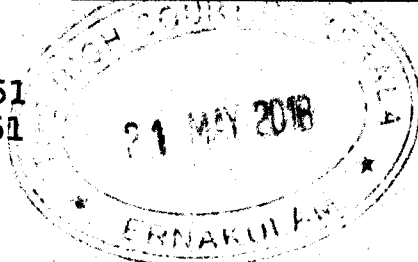


THE HIGH COURT OF KERALA

44104

Ph : 0484 2562951
Fax:0484 2562451
C4-39506/2018

Kochi-682 031
Dated-14/05/2018



OFFICIAL MEMORANDUM

Sub:Exemption for SC/ST employees who entered service on or before 31/12/1985 from passing departmental test under Rule 13 AA of KS and SSR - Regarding.

Ref:Government Order(P)No.4/2018/P&ARD dated 05.04.2018.

Copy of the reference cited first is forwarded herewith to the undermentioned officers for information and appropriate action.

(By Order)

Sureshkumar.D
Assistant Registrar

To

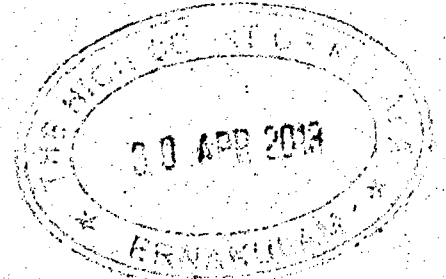
- All District Judges.
- All Chief Judicial Magistrates.
- The ARS, High Court(2 Copies)
- ✓The IT Section, High Court(for publication in the website)

Note:- Reply shall be addressed to the Registrar (Subordinate Judiciary) or can also be sent to Fax No.shown above

39506



കേരള സർക്കാർ



ഉദ്യോഗസ്ഥ ഭരണ പരിഷ്കാര
(ഉപദേശ-സി) വകുപ്പ്
തിരുവനന്തപുരം, തീയതി 11.04.2018

നം.ഉപ.സി.3/4/2018/ഉഭപവ

പ്രിൻസിപ്പൽ സെക്രട്ടറി

പ്രിൻസിപ്പൽ അക്കൗണ്ടന്റ് ജനറൽ (ആഡിറ്റ്) കേരളം, തിരുവനന്തപുരം
അക്കൗണ്ടന്റ് ജനറൽ (എ&ഇ) കേരളം, തിരുവനന്തപുരം
രജിസ്ട്രാർ, ഹൈക്കോടതി, കേരളം, എറണാകുളം
സെക്രട്ടറി, കേരള നിയമസഭ, തിരുവനന്തപുരം
സെക്രട്ടറി, കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ
അഡ്വക്കേറ്റ് ജനറൽ, കേരള, എറണാകുളം/തിരുവനന്തപുരം
സെക്രട്ടറി, സ്റ്റേറ്റ് ഇലക്ഷൻ കമ്മീഷൻ, തിരുവനന്തപുരം

സർ,

വിഷയം:- ഉദ്യോഗസ്ഥ ഭരണ പരിഷ്കാര വകുപ്പ്- എസ്.സി./എസ്.റ്റി. ജീവനക്കാർക്ക് ഡിപ്പാർട്ട്മെന്റ് ടെസ്റ്റ് പാസാകുന്നതിൽ നിന്നും ഇളവ് നൽകുന്നത സംബന്ധിച്ച് പുറപ്പെടുവിച്ച ഉത്തരവ്

സൂചന:- 05.04.2018-ലെ ഉപ.സി.3/4/ 2018/ഉഭപവ നമ്പർ ഉത്തരവ്.

എസ്.സി./എസ്.റ്റി. ജീവനക്കാർക്ക് ഡിപ്പാർട്ട്മെന്റ് ടെസ്റ്റ് പാസാകുന്നതിൽ നിന്നും ഇളവ് നൽകുന്നത് സംബന്ധിച്ച് 05.04.2018-ൽ പുറപ്പെടുവിച്ച ഉപ.സി.3/4/ 2018/ഉഭപവ നമ്പർ ഉത്തരവിന്റെ പകർപ്പ് തുടർനടപടിയായി ഇതോടൊപ്പം അയക്കുന്നു.

വിശ്വസ്തയോടെ,

സിജു ജേക്കബ്
അണ്ടർ സെക്രട്ടറി
പ്രിൻസിപ്പൽ സെക്രട്ടറിക്കു വേണ്ടി



GOVERNMENT OF KERALA

Abstract

Public Services-Persons in Service belonging to Scheduled Castes/Scheduled Tribes-
Temporary Exemption from passing Special or Departmental Tests-Period of exemption-
Extended-Orders issued.

PERSONNEL AND ADMINISTRATIVE REFORMS (ADVICE - C) DEPARTMENT

G.O.(P)No. 4/2018/P&ARD.

Dated, Thiruvananthapuram, 05.04.2018.

Read:-

- 1) G.O.(Ms)No.22/PD dated 13.01.1972.
- 2) G.O.(P)No.141/1986/GAD dated 30.04.1986.
- 3) G.O.(P)No.25/1997/P&ARD dated 28.11.1997.
- 4) Circular No.8130/Adv.C3/2010/P&ARD, dated 24.02.2012.
- 5) G.O.(P)No.02/2013/P&ARD dated 28.01.2013.
- 6) G.O.(P)No.04/2014/P&ARD dated 21.01.2014.
- 7) G.O.(P)No.05/2015/P&ARD dated 29.01.2015.
- 8) G.O.(P)No.05/2016/P&ARD dated 22.01.2016.
- 9) G.O.(P)No. 2/2017/P&ARD dated 20.02.2017.

ORDER

As per the Government Order read as 1st paper above, employees belonging to Scheduled Caste/Scheduled Tribe were exempted from passing Special or Departmental Tests for a period of two years. Subsequently, this benefit was extended each year by relevant orders. The extension of this benefit for the year 2017 was ordered as per G.O. read as 9th paper above. This period of temporary exemption granted to Scheduled Caste/Scheduled Tribe employees who entered service on or before 31.12.1985 from passing Special or Departmental Test expired on 31.12.2017. The Government, after having considered the matter, are of the view that it is necessary to extend the period further and hence order that Scheduled Caste/Scheduled Tribe employees who were in service on or before 31.12.1985 will be exempted under Rule 13AA of General Rules from passing the tests (Unified, Special or Departmental) referred to in Rule 13 or Rule 13A for a further period of one year from 1.1.2018 to 31.12.2018.

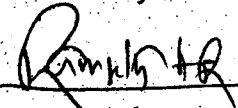
2. The Scheduled Caste/Scheduled Tribe employees who entered service on or after 1.1.1986 are not entitled to test exemption under Rule 13AA but they are eligible for temporary test exemption under Rule 13A(1)(a) and as per the conditions specified in Rule 13A(2) in KS & SSRs.

(By order of the Governor),
K.GOPALAKRISHNA BHAT
Special Secretary

To

All Heads of Departments and Offices.
All District Collectors.
All Departments (all Sections including Law and Finance Department) of the Secretariat
The Principal Accountant General (Audit), Kerala, Thiruvananthapuram (with C.L.)
The Accountant General (A&E), Kerala, Thiruvananthapuram (with C.L.)
The Registrar, Kerala High Court (with C.L.)
The Secretary, Kerala Legislature Secretariat (with C.L.)
The Secretary, Kerala Public Service Commission (with C.L.)
The Advocate General, Kerala, Ernakulam.(with C.L.)
The Secretary, State Election Commission, Thiruvananthapuram.(with C.L.)
The Director, Information and Public Relations Department (for wide publicity)
Information and Public Relations (Web and New Media) Department
(for uploading in Government Website)
Stock file/Office copy.

Forwarded/By Order


Section Officer